

In the absence of sufficient number of SC and ST candidates unfilled seats in Physical Sciences and Biological Sciences have been transferred to Humanities.

(c) to (f) Yes, Sir. 44 out of 387 candidates who qualified for interviews, did not appear at the interview. However, only one of them represented. It was already notified in the Prospectus that candidates absenting themselves from any of these tests and/or interviews will not be considered for admission. It was also notified that no request for any change in dates and timings will be entertained.

Taking over of schools by the Sports Authority of India

*395. SHRI SURESH KALMADI:
SHRI DHARAM CHANDER
PRASHANT:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state;

(a) whether it is a fact that the Sports Authority of India has decided to adopt 100 schools during the Seventh Five Year Plan;

(b) if so, what are the criteria for the selection of the schools; and

(c) what assistance is likely to be given to the students by the Sports Authority of India?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT (SHRIMATI MARGARET ALVA): (a) to (c) The Sports Authority of India (SAI) has launched a scheme of "Spotting and Nurturing of Sports Talent including Adoption of Schools". The scheme aims at identifying children talented in sports, and to nurture their talent by placing them in schools adopted by the Sports Authority of India for the purpose. The talented

children are selected on the basis of a National Sports Talent Contest. The schools for adoption are selected by SAI taking into account the recommendations made in this behalf by the State Governments and Union Territory Administrations, provided the schools fulfil the criteria set by SAI for adoption. Subject to availability of resources, SAI proposes to adopt during the Seventh Five Year Plan Period about 100 such schools.

The criteria adopted by SAI for selection of schools provide that the school concerned should have good sports and academic records; it should have board and lodging facilities; it should have grounds and sufficient space for improvement/creation and expansion of sports infrastructure and it should be prepared to reserve upto 10 per cent of their annual intake of children in the age-group 8—13 years for admission of children selected by SAI on the basis of National Sports Talent Contest.

Expenses on tuition fee, board and lodging and other school fees in respect of the students selected by SAI will be met by it. An allowance per child of Rs. 100 per month towards special diet and kit-fitting will also be made available. Besides, the adopted schools will be eligible to receive financial assistance from SAI of upto Rs. 5 lakhs for improvement/expansion/creation of sports infrastructure and a recurring grant of Rs. 50,000 per annum for maintenance of grounds and purchase of sports equipment. Services of upto five coaches for imparting training and coaching will also be made available to the adopted schools.

सिलिकोसिस का प्रकोप

*396. श्री शरद यादव : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल ही में उत्तर प्रदेश के ललितपुर जिले के जाखलोन गाँव में पत्थर की खदानों में काम करने वाले 13 आदिवासियों की सिलिकोसिस से मृत्यु हो गई है ;

(ख) यदि हाँ, तो सरकार इस घातक बीमारी से आदिवासियों को बचाने

के लिए क्या कदम उठा रहा है ; और

(ग) क्या देश में प्रमुख खदानों में काम करने वाले मजदूरों में फैल रही इस बीमारी को ध्यान में रखते हुये सरकार इस बारे में कोई व्यापक कार्यक्रम बनाने का विचार रखती है ?

स्वास्थ्य मंत्रालय में राज्य मंत्री (कुमारी सरोज खापड़) : (क) सरकार को इन सम्बन्ध में सूचना प्राप्त नहीं हुई है।

(ख) और (ग) भारतीय आयुर्विज्ञान अनुसन्धान परिषद् द्वारा किए गए एक पोयलट अध्ययन से यह पता चला है कि रोकथाम के कुछ उपायों से सिलिकोसिस के साथ जुड़े खतरों को कम करने की संभव संभावनाएँ हैं। इन सिफारिशों का मूल्यांकन किया जा रहा है और इन्हें उपायों के तहत कार्रवाई के लिए सभी राज्य सरकारों को भेज दिया जाएगा।

New Express and Super Fast Trains Introduced during the Sixth Five-Year Plan.

*397. SHRI K. GOPALAN.

SHRI V. GOPALSAMY:

Will the Minister of TRANSPORT be pleased to state:

(a) the names of the new Express and Super Fast Express trains that were introduced during the Sixth Five Year Plan in each Railway zone;

(b) the dates of introduction and the number of passengers per Kilometre who had travelled in each of these trains during the period ending 31st March, 1986;

(c) how many new Express and Super Fast Express trains are proposed to be introduced in each Railway zone during the Seventh Five Year Plan; and

(d) what are the criteria applied for introducing new Express and Super Fast Express trains and whether traffic surveys are being conducted along with financial studies to the effect, if so, what are the details thereof during the last three years in each zone?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) and (b)

The information is given in Annexure. [See Appendix CXXXIX, Annexure No. 109] Data about number of passengers per km. trainwise are not being maintained.

(c) Trains already introduced during the first two years and proposed to be introduced from 1st October, 1986 are indicated in Annexure. [See Appendix CXXXIX, Annexure No. 110] For the remaining years of the 7th Plan no decision has been taken yet.

(d) Criteria for introducing new trains are mainly the need based requirements of the various sections, the overcrowding on trains, operational feasibility and the Railways' resource position.

Introduction of AIR Service to Kanyakumari

†*397-A. SHRI M. VINCENT: Will the Minister of TRANSPORT be pleased to state:

(a) whether Government propose to introduce air services to Kanyakumari with a view to promote tourism; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER): (a) No, Sir,

(b) Does not arise.

Import of Sub-standard drugs

*398. SHRI SHANKER SINH VAGHELA.

SHRI KAILASH PATI MISHRA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that many sub-standard drugs are being imported;

(b) if so, what is the procedure to test the imported drugs;

(c) the names of the drugs which were found to be sub-standard and the names of

†Previously Starred Question 378 transferred from the 12 August, 1986.